

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1078
TO BE ANSWERED ON 08.02.2019

CARA

1078 SHRI TEJ PRATAP SINGH YADAV:
SHRI L.R. SHIVARAME GOWDA:
SHRIMATI ANJU BALA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether 90 percent of 11 million abandoned Children are girls and only a few thousand of them are adopted every year, if so, the details thereof;
- (b) the details of abandoned children living in Government and non-Government homes, State and gender-wise;
- (c) whether report of corruption in adoption process reducing it to a commercial transaction has come to the notice of the Government and if so, the details thereof and the reaction of the Government thereto;
- (d) whether Central Adoption Resource Agency (CARA) has succeeded in regulating placement agencies and avoiding procedural delays/duplication in adoption process, if so, the details thereof; and
- (e) if not, the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) At present, adoption of children is done under the Juvenile Justice (Care and Protection of Children) Act, 2015 and the Hindu Adoptions and Maintenance Act (HAMA), 1956. Details (gender-wise) of the number of children placed in In-country & Inter-country Adoptions under the Juvenile Justice (Care and Protection of Children) Act, 2015, during last three years and current year (upto December, 2018) are as under :

Source : CARINGS

Year	In-country Adoption			Inter-country Adoption		
	M	F	T	M	F	T
2015-2016	1156	1855	3011	226	440	666
2016-2017	1295	1915	3210	148	430	578
2017-2018	1333	1943	3276	198	453	651
2018-2019 (upto December, 2018)	903	1249	2152	144	271	415

It has been noticed that number of female children placed in In-country & Inter-country Adoptions has been more in number than the male children during last three years and current year (upto December, 2018). A large number of domestic adoptions also happen under the Hindu Adoptions and Maintenance Act (HAMA), 1956 and the corresponding data on adoption is not available with the Ministry of Women and Child Development.

- (b): All Child Care Institutions (CCIs) are registered by the respective States & Union Territories (UTs) as per Section 41 of the Juvenile Justice (Care and Protection of Children) Act, 2015. The status of CCIs which has been given by the respective States/UTs is attached as **Annexure-I**. Out of the 9073 CCIs reported by the State/UT Governments, 7907 are registered under the Juvenile Justice (Care and Protection of Children) Act, 2015 and 2096 are being given grants under the Integrated Child Protection Scheme where in a total of 77,235 children are covered. Details attached as **Annexure-II**.
- (c): No. The Juvenile Justice Act, 2015 and Adoption Regulation, 2017 which are administered by MWCD, provide for the manner of the process of adoption. However, some cases of violation of these provisions of Law have come to light since the promulgation of this Act & Regulations, the details of which alongwith the details of action taken by MWCD, Govt. of India in each such case be seen at **Annexure-III**.
- (d): Yes. The Central Adoption Resource Authority (CARA) has framed the Adoption Regulations, 2017 which was notified by the Government of India under Section 68(c) of the Juvenile Justice (Care and Protection of Children) Act, 2015 on 4th January, 2017 under Section 2(3) of the said Act and has come to force in the country w.e.f. 16th January, 2017, thus replacing the Guidelines Governing Adoption of Children, 2015. One of the key features of the new Regulations is stipulated time-lines for each process in the stages of adoption and fixed responsibilities of the different agencies/stakeholders. Further, the Online application - Child Adoption Resource Information and Guidance Systems (CARINGS) has brought in greater transparency and has streamlined the adoption process, especially the Inter-country adoption for which CARA has been the designated as the Central Authority under the Hague Convention for Inter-country Adoptions.
- (e): The Specialised Adoption Agencies (SAAs) who are found to be not complying with the Adoption Regulations, 2017 are being issued show cause notices as per Regulation 25(3) of Adoption Regulations, 2017 after which they are either fined or their recognition is suspended/revoked, as per the provision of Section 65(4) of the JJ Act, 2015 and Regulation 25 of the Adoption Regulations, 2017, if they are found to be violating the provisions of the Act and/or the Regulations. Details are placed at **Annexure-III**.

ANNEXURE-I REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 1078 REGARDING 'CARA' FOR 08.02.2019 RAISED BY SHRI TEJ PRATAP SINGH YADAV, SHRI L.R. SHIVARAME GOWDA AND SHRIMATI ANJU BALA:**STATUS OF CHILD CARE INSTITUTIONS as on 08.01.2019.**

	States/UTs	No. of CCIs (CH/OH/SH/PO/OS/SAA)	No of Registered CCIs	No of CCIs in pipeline for registration	No. of Unregistered CCIs
1.	Andaman and Nicobar				
2.	Andhra Pradesh	941	779	158	78
3.	Arunanchal Pradesh	11	11	2	0
4.	Assam	121	122	2	1
5.	Bihar	86	83	3	3
6.	Chandigarh	10	10	Nil	Nil
7.	Chattisgarh	80	79	3	0
8.	Dadra & Nagar Haveli	2	2	-	0
9.	Daman & Diu	Nil	Nil	Nil	Nil
10.	Delhi	103	50	33	
11.	Goa	80	80	1	1
12.	Gujarat	122	121	8	1
13.	Haryana	91	81	5	5 (Under Closure)
14.	Himachal Pradesh	53	47	Nil	6
15.	Jammu & Kashmir	181	70	34	77
16.	Jharkhand	138	120	03	18
17.	Karnatak	1300	1134	41	115
18.	Kerala	1396	817	52	579
19.	Lakshadweep				
20.	Madhya Pradesh	117	117	11	Nil
21.	Maharashtra	908	908	37	
22.	Manipur	126	126	16	Nil
23.	Meghalaya	99	99	2	Nil
24.	Mizoram	52	52	-	-
25.	Nagaland	68	68	3	0
26.	Odisha	270	270	6	0
27.	Puducherry	64	63	1	0
28.	Punjab	61	61	0	0
29.	Rajasthan	24	240	39	0
30.	Sikkim	28	28	3	0
31.	Tamil Nadu	1267	1263	4	Nil
32.	Telangana	516	465	47	4
33.	Tripura	30	30	0	0
34.	Uttar Pradesh	207	207	27	0
35.	Uttarakhand	42	41	1	0
36.	West Bengal	263	263	1	0
37.	Total	9073	7907	543	888

ANNEXURE-III REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 1078 REGARDING 'CARA' FOR 07.02.2019 RAISED BY SHRI TEJ PRATAP SINGH YADAV, SHRI L.R. SHIVARAME GOWDA AND SHRIMATI ANJU BALA:

DETAILS OF REPORTED ILLEGAL ADOPTIONS
(after enactment of the Juvenile Justice (Care and Protection of Children) Act (2015) i.e. - w.e.f. 15th January, 2016)

S.No.	Name of Agency / PAP / Others	Remarks
1.	Government of Karnataka	Cases of alleged child trafficking and sale of children from Naseema Nursing Home in Mysore District, Karnataka. Action has been taken by the State Govt.
2.	Joka Millenium Old Age Home, 24 North Pargana, West Bengal	Agency closed down after agency found to be indulging in promotion of illegal adoption.
3.	North Bengal's People's Development Centre, Jaipaguri, West Bengal	Agency closed down by the State Govt. of West Bengal after agency found to be indulging in illegal adoption.
4.	Marwadi Charitable Trust, Jalgaon, Maharashtra	Illegal adoptions were reported. Agency closed down by Govt. of Maharashtra on the directions of CARA.
5.	Pallishri Mahila Samiti, Kendrapada, Odisha	Inspection carried out by CARA & SARA. Based on preliminary inquiry, CARA has written a letter to the Principal Secretary of the Govt. of Odisha to take action against the agency.
6.	Mahila Jan Shishu Kalyan Kendra, Bokaro, Jharkhand	The Agency was close down by the State Govt. of Jharkhand due to alleged illegal adoptions by the institution.
7.	Udaan (Kilkari), Bhopal, Madhya Pradesh	An inquiry was carried out against the agency and based on the recommendations in the inquiry report, Ministry has issued an order to Govt. of Madhya Pradesh recommending closure of the agency immediately.

ANNEXURE-II REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 1078 REGARDING 'CARA' FOR 08.02.2019 RAISED BY SHRI TEJ PRATAP SINGH YADAV, SHRI L.R. SHIVARAM GOWDA AND SHRIMATI ANJU BALA:

Detail of 2018-19 (up to 4th february 2019)

#	State	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies		CWC	JJB	SCPS	DCPU	SARA	Total Beneficiaries
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	No. Assisted	No. Assisted	No. Assisted	No. Assisted	
1	Andhra Pradesh	66	2316	13	342	14	144	13	13	1	13	1	2802
2	Arunachal Pradesh	4	73	0	0	1	6	21	21	1	17	1	79
3	Assam	37	1332	5	57	21	46	33	33	1	33	1	1435
4	Bihar	38	1768	7	172	20	202	38	38	1	38	1	2142
5	Chhattisgarh	54	2115	9	105	9	73	27	27	1	27	1	2293
6	Goa	23	1188	3	378	2	16	2	2	1	2	1	1582
7	Gujarat	45	1706	3	55	12	86	33	33	1	33	1	1847
8	Haryana	28	1397	21	644	6	52	21	21	1	22	1	2093
9	Himachal Pradesh	33	1270	3	38	1	11	12	12	1	12	1	1319
10	Jammu and Kashmir	12	691	0	0	2	20	22	22	1	22	1	711
11	Jharkhand	36	1448	5	125	15	217	24	24	1	24	1	1790
12	Karnataka	80	2998	40	1153	25	107	33	30	1	30	1	4258
13	Kerala	30	788	4	100	12	65	14	14	1	14	1	953
14	Madhya Pradesh	67	2804	8	348	26	243	51	51	1	51	1	3395
15	Maharashtra	77	2307	3	162	16	199	38	35	1	36	1	2668
16	Manipur	42	1160	14	296	7	55	16	9	1	9	1	1511
17	Meghalaya	44	923	4	172	6	7	11	11	1	11	1	1102
18	Mizoram	36	1195	0	0	5	50	8	8	1	8	1	1245
19	Nagaland	39	477	3	35	4	5	11	11	1	11	1	517
20	Orissa	96	6859	12	244	23	223	30	30	1	30	1	7326
21	Punjab	13	463	0	0	0	0	22	22	1	20	1	463
22	Rajasthan	91	2883	21	405	12	40	33	34	1	33	1	3328
23	Sikkim	16	557	4	52	4	6	4	4	1	4	1	615
24	Tamil Nadu	189	11915	12	264	20	169	34	32	1	32	1	12348
25	Tripura	23	717	2	58	6	49	8	8	1	8	1	824
26	Uttar Pradesh	93	5164	20	500	12	120	75	75	1	75	1	5784
27	Uttarakhand	20	318	2	36	0	0	13	13	1	13	1	354
28	West Bengal	65	5890	33	850	22	273	25	23	1	23	1	7013
29	Telangana	42	1343	0	0	11	342	31	31	1	31	1	1685
30	Andaman & Nicobar	8	367	-	0	-	0	3	3	1	3	0	367
31	Chandigarh	7	225	0	0	1	14	1	1	1	1	1	239
32	Dadra and Nagar Haveli	-	0	-	0	-	0	1	1	1	1	1	0
33	Daman and Diu	0	0	-	0	-	0	2	2	1	2	1	0
34	Lakshadweep	-	0	-	0	-	0	1	1	-	-	-	0
35	Delhi	28	1479	13	415	3	60	10	3	1	10	1	1954
36	Puducherry	28	1145	2	33	2	15	4	4	1	4	1	1193
	Total	1510	67281	266	7039	320	2915	725	702	35	703	34	77235

